

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 603  
IB-251/ND/2023

**IN THE MATTER OF:**

**Mr. Sunil Chopra**

**...PETITIONER**

**Vs.**

**M/s. CAPL Hotels and SPA Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 05.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:Adv Swaralipi Deb Roy**

**For the Respondent/Corporate Debtor**

**:Adv. Alok Tiwari, Adv.  
Dakshayani Saxena, Adv. Kritika  
Bansal.**

**ORDER**

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Pleadings are complete. List the matter for arguments on **06.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**